

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3801
ANSWERED ON:20.03.2013
CORPORAL PUNISHMENT
Choudhary Shri Bhudeo;Joshi Shri Mahesh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether cases of students being subjected to corporal punishment in schools have been brought to the notice of the Government;
- (b) if so, the details thereof during the last two years;
- (c) whether the Government/National Council for Teachers Education (NCTE) proposes to formulate a professional code of ethics for school teachers in the country;
- (d) if so, the details thereof; and
- (e) the time by which such a code is likely to be formulated?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)&(b) Education being a subject in the concurrent list of the Constitution, the majority of schools are under the jurisdiction of the State Governments. The Central Board of Secondary Education (CBSE) receives sporadic cases of corporal punishment. Nine complaints have been received during the last two years involving corporal punishment. The CBSE issues guidelines to its affiliated schools in this regard from time to time.

(c)to(e) The National Council for Teacher Education (NCTE) has developed a Code of Professional Ethics for Teachers in December, 2010. The Code has been circulated in July, 2011 to the State Governments, the Kendriya Vidyalaya Sangathan (KVS), the Navodaya Vidyalaya Samiti (NVS) and other school managements as an advisory for adoption.